

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.30**  
**C.P.(CAA)No.01/BB/2024**

**IN THE MATTER OF:**

M/s. Seebach Filter Solutions India Private Limited                      ...                      Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner                      :                      Shri Saji P. John

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Reports from the Statutory Authorities are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their reports and two weeks' thereafter is granted to the Petitioner to file its response to the said reports.
3. List the case on **04.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi